

ORDER

In CA/21/IB/2018 filed in CP/468/IB/2017, Counsel for RP present. Counsel for R1 present. Counsel for R2 and R3 present. Heard the Counsels representing the parties in part. R1 is directed to make available all records including the statement of accounts pertaining to the amount spent on the leased out Unit of the Corporate Debtor, which is in his possession to the liquidator within one week. R1 to R3 are directed to furnish all the informations and record pertaining to the purported lease/ MoU with regard to the Unit of the Corporate Debtor within 7 days to the Liquidator. The R1 is also directed to make payment of the pending arrears of rent to the Liquidator against proper receipt within 7 days. Matter is posted for further hearing. Put up on **27.02.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk